

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP NO.23102 in
Petition(s) for Special Leave to Appeal (Crl) No(s).3752/2011

(From the judgement and order dated 25/11/2010 in CRLA
No.877/2010, of The HIGH COURT OF KARNATAKA AT BANGALORE)

KRISHNAN MENON Petitioner(s)

VERSUS

SANHEETA VED Respondent(s)

(With appln(s) for extension of time)

Date: 02/12/2011 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr.Rajesh Mahale, Adv.
For Ms. Ruchi Kohli,Adv.

For Respondent(s) Mr.Gopal Sankaranarayanan, Adv.
Mr.Saurabh Ajay Gupta, Adv.
Mr. Harish Pandey,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leaned counsel for the petitioner is permitted to
file an application for restoration of the Special Leave
Petition.

Call the matter on Monday, the 5th December, 2011.

(G.V.Ramana)
Court Master

(P.S.Tyagi)
Court Master